

PUBLIC ANNOUNCEMENT UNDER REGULATIONS 3 (1) AND 4, READ WITH REGULATION 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("TAKEOVER REGULATIONS")

FOR THE ATTENTION OF THE SHAREHOLDERS OF LKP FINANCE LIMITED.

Open offer ("Open Offer") for acquisition of up to 32,67,845 (Thirty Two Lakhs Sixty Seven Thousand Eight Hundred and Forty Five Only) equity shares, representing 26% (Twenty Six Percent) of the total paid-up/voting share capital of LKP Finance Limited (hereinafter referred to as the "Target Company") from its Public Shareholders (as defined below) by M/s Mufin Green Finance Limited, a public limited company incorporated under the provision of Companies Act, 1956 and having its registered office at SP-147, RIICO Industrial Area, District-Alwar, Bhiwadi India and Mr. Kapil Garg, a citizen of India, currently residing at CGX-151, DLF, Green Capital Phase-3, Moti Nagar, Kirti Nagar, West Delhi -110015, India (hereinafter collectively referred to as the "Acquirers"), for the purpose of this Open Offer.

On February 03, 2024, the Acquirers have signed a share purchase agreement ("**SPA**") with the Sellers (as defined in paragraph 4 below) of the Target Company to acquire 56,96,312 Equity Shares (Fifty-Six Lakhs Ninety-Six Thousand Three Hundred and Twelve Only) equity shares representing 45.32% of the fully paid-up equity share capital of the Target Company along with complete control and management of the Target Company. Presently the acquirers do not hold any equity shares of the target company. Consequently, the Acquirers shall acquire substantial shares / voting rights along with complete control over the management and affairs of Target Company after the successful completion of Open Offer.

This Public Announcement ("**Public Announcement**" or "**PA**") is being issued by D & A Financial Services (P) Limited ("**Manager to the Offer**") for and on behalf of the Acquirers, to the equity shareholders of the Target Company excluding the parties to the SPA, persons acting in concert or deemed to be acting in concert with the parties to SPA ("**Public Shareholders**") pursuant to and in compliance with, amongst others, Regulations 3(1) and 4 of the Takeover Regulations.

1. Offer Details

- (a) **Size:** The Acquirers hereby makes this Open Offer to the Public Shareholders of the Target Company to acquire up to 32,67,845 (Thirty-Two Lakhs Sixty-Seven Thousand Eight Hundred and Forty-Five Only), fully paid-up equity shares of face value of Rs 10/- (Rupee Ten Only) each, representing 26% (Twenty Six Percent) of the total paid-up/voting share capital of the Target Company ("**Offer Size**").



- (b) **Price / Consideration:** The Offer Price is Rs. 250.00/- (Rupees Two Hundred and Fifty Only) per equity share, calculated in accordance with Regulation 8(2) of the Takeover Regulations and subsequent amendments thereto.
- (c) **Mode of Payment:** The Offer Price is payable in cash in accordance with Regulation 9(1)(a) of the Takeover Regulations and subsequent amendments thereto.
- (d) **Type of Offer:** The Open Offer is a triggered offer, in compliance with Regulation 3(1) and 4 of the Takeover Regulations and subsequent amendments thereto.

2. Transaction which has triggered the Open Offer Obligations (Underlying Transaction)

Details of Underlying Transaction						
Types of Transaction (direct/indirect)	Mode of Transaction (Agreement/ Allotment/ market purchase)	Shares / Voting rights acquired / proposed to be acquired		Total Consideration for shares/ Voting Rights (VR) acquired (Rs. in Crores)	Mode of Payment (Cash /cheque/ securities)	Regulation which has triggered
		Number	% vis a vis total equity / voting capital			
Direct	Share Purchase Agreement	5696312	45.32	142.41	Cash	Regulations 3(1) and 4 of the Takeover Regulations

3. Details of Acquirers

Details	Acquirer 1	Acquirer 2	Total
Name of Acquirers and Other details	M/s Mufin Green Finance Limited Listed at: National Stock Exchange of India Limited and BSE Limited CIN No. L65990RJ2016PLC0549 21 Registered with Reserve Bank of India as a Non-Banking Finance Company.	Mr. Kapil Garg	2



Address	Registered Office: SP-147, RIICO Industrial Area, District Alwar, Bhiwadi, Rajasthan-301019	CGX-151, DLF, Green Capital Phase-3, Moti Nagar New, Kirti Nagar, West Delhi - 110015	-
Name(s) of persons in control/promoters of Acquirers/ PAC where Acquirer/PAC are companies	Mr. Kapil Garg and M/s Hindon Mercantile Limited (Person in Control is Mr. Kapil Garg)	NA	-
Name of the Group, if any, to which the Acquirer/PAC belongs to	No Group	No Group	No Group
Pre-Transaction shareholding			
• Number	Nil	Nil	Nil
• % of total share capital	Not Applicable	Not Applicable	Not Applicable
Proposed shareholding after the acquisition of shares which triggered the Open Offer	56,79,587 equity shares constituting 45.19% of the total paid up equity share capital of the Target Company.	16,725 equity shares constituting 0.13% of the total paid up equity share capital of the Target Company.	56,96,312 equity shares constituting 45.32% of the total paid up equity share capital of the Target Company.
Any other interest in the Target Company	Nil	Nil	Nil

4. Details of Selling Shareholder ("Seller")

Name of the Selling Shareholder	Part of promoter group (Yes/No)	Details of shares / voting rights held by the selling shareholder			
		Pre-Transaction		Post Transaction	
		Number of Shares	%	Number of Shares	%
Mahendra Vasantrai Doshi	Yes	1149363	9.14	Nil	N.A



Mahendra Vasantrai Doshi-on behalf of Partnership firm L K Panday	Yes	2072482	16.49	Nil	N.A
Ira Pratik Doshi	Yes	200000	1.59	Nil	N.A
Pratik M Doshi	Yes	100722	0.80	Nil	N.A
Samya Pratik Doshi	Yes	200000	0.80	Nil	N.A
Shital A Sonpal	Yes	16725	0.13	Nil	N.A
Bhavna Holdings (P) Ltd	Yes	243058	1.93	Nil	N.A
Sea Glimpse Investments (P) Ltd	Yes	1713962	13.64	Nil	N.A
TOTAL		5696312	45.32	Nil	N.A

5. Target Company

- (a) **Name:** LKP Finance Limited (BSE Scrip Code: LKPFIN | 507912 | INE724A01017), (Corporate Identification No. L65990MH1984PLC032831). Target Company is registered with Reserve Bank of India ("RBI") as a Non- Banking Finance Company vide registration no. B-13.01282.
- (b) **Registered Office Address:** 203- Embassy Centre, Nariman Point, Mumbai 400 021.
- (c) **Exchanges where listed:** The equity shares are listed on BSE Limited.

6. Other Details

- (a) The Detailed Public Statement ("**DPS**") shall be issued in accordance with Regulations 13(4) and 14(3) of the Takeover Regulations and subsequent amendments thereto and shall be published by February 09, 2024. The DPS shall contain details of the Open Offer including the detailed information of the Offer Price, detailed information on the Acquirers and Target Company, detailed reasons for the Open Offer, statutory approvals required for the Open Offer, details of financial arrangements, other terms of the Open Offer and conditions to the Open Offer.
- (b) The Acquirers undertakes that they are aware of and will comply with their obligation(s) under the Takeover Regulations and subsequent amendments thereto and that they have adequate financial resources to meet their respective obligation(s) under the Open Offer.



- (c) The Open Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the Takeover Regulations and subsequent amendments thereto.
- (d) This Public Announcement is not being issued pursuant to a competing offer in terms of Regulation 20 of the Takeover Regulations and subsequent amendments thereto.

Issued by the Manager to the Offer



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Contact Person: Mr. Priyaranjan/Ms. Radhika Pushkarna



**On behalf of the Acquirers
For Mufin Green Finance Ltd**

**Sd/-
(Kapil Garg)
Director**

**Sd/-
(Kapil Garg)**

**Place: New Delhi
Date : 03rd February, 2024**